

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-02-2024 AT 10:30 AM**

**IA(IBC) 1865/2023 & IA(IBC) 243/2024 in IA No. 1865/2023 in  
Company Petition IB/191/2021  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

**Kalidindi Venkateswara Raju**

**...Operational Creditor**

**VS**

**Hemarus Therapeutics Ltd**

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 243/2024 in IA No 1865/2023**

Learned Counsel Mr. Bikki Raveendra Babu, for applicant and Mr. Malireddy Ramana Reddy, present through Video Conference. Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 14 days' time. Posted to 20.02.2024 for filing proof of service and for compliance and counter if any.

**IA(IBC) 1865/2023**

Learned Counsel Mr. Bikki Raveendra Babu, for applicant and Mr. Malireddy Ramana Reddy, present through Video Conference. Learned Counsel for the applicant submits that if party is ready to furnish the information which is in possession of the applicant and therefore, he would furnish the same within 20.02.2024 the applicant is at liberty to do so no specific order is required.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**